



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1109/2004

New Delhi this the 17th day of May, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

S.P.Dhir,
Under Secretary,
Aged 62 years,
National Council of Educational
Research & Training,
Sri Aurobindo Marg,
New Delhi-110016.

Resident of B-2B,
Janak Puri,
New Delhi-110058.

...Applicant.

(By advocate: Shri S.M. Arif)

VERSUS

1. UNION OF INDIA
Through Secretary
Ministry of Human Resources Development,
Government of India,
Shastri Bhawan,
New Delhi-1.

2. The Director,
National Council of Educational,
Research and Training,
Sri Aurobindo Marg,
New Delhi-110016.

... Respondents.

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

During the course of the submission, learned counsel for the applicant did not dispute that for the dispute in question he has already preferred an appeal, which is pending.

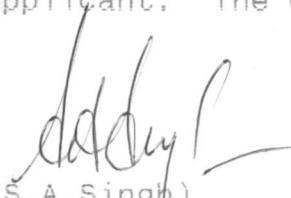
2. Keeping in view these facts, once the appeal is pending, we need not dwell into the merits of the matter.

VS Ag

(3)

(3)

3. Keeping in view the facts and totality of the matter, the present application is disposed of with the direction that the appeal which is pending with respondents should be decided preferably within six months from the date of receipt of a certified copy of the present order. It should be communicated to the applicant. The O.A. is disposed of.


(S.A. Singh)

Member(A)


(V.S. Aggarwal)

Chairman

/kdr/